GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION NO. 1498

(TO BE ANSWERED ON 02.08.2021)

PERMISSION TO PRIVATE SATELLITE TV CHANNELS

1498. SHRI NEERAJ DANGI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

a) Details of number of private satellite TV channels permitted in the country during the last five years, year wise;
b) the number and names of private TV channels where raids have been conducted by various Government agencies during the said period;
c) number and names of private TV channels whose license have been cancelled during the said period; and
d) number and details of cases pending against TV channels as on date?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)

(a) : As on date there are 916 private satellite TV channels which have been granted permission by the Government under the Uplinking and Downlinking Guidelines, 2011. On the basis of applications received from eligible entities in the various years under consideration, permissions granted are as under:

Year	Number of channels given permission
2016-17	60
2017-18	34
2018-19	56
2019-20	56
2020-21	22

(b) : Enforcement agencies under the Department of Revenue conduct search and seizure operation for violation of provisions of the various statutes administered by them, including the Prevention of Money Laundering Act, 2002, Foreign Exchange Management Act, 1999 and Fugitive Economic Offenders Act, 2018.

(c) :TV channels cease operation due to various reasons, including for non-fulfillment of conditions under the Guidelines. During the last five years, 204 TV channels have ceased to operate, details of which are available on Broadcast Seva portal http://broadcastseva.gov.in.

(d) :The Government takes action against private TV Channels for violation of Programme Code laid down under the Cable Television Networks (Regulation) Act, 1995 by issuance of warnings, advisories, off-air orders, etc. During 2016-20, such action was taken in 128 cases.

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